

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI

Original Application No.83/2014 (SZ)
with

Original Application No.51/2016 (SZ)
I.A.No.93/2021(SZ)

V. Meganathan

Applicant(s)

Versus

The Chief Secretary,
Government of Tamilnadu and others

Respondent(s)

Suo-Motu Application- News item
Published in the Times of India
Chennai Edition Dated 07.03.2016
(Dumping building Debris behind Pallikaranai
Marsh Land)

Applicant(s)

Versus

The Principal Secretary to the Government,
Dept. of Environment and others

Respondent(s)

DRAFT STATUS REPORT FILED BY THE 10TH RESPONDENT IN O.A.No.83/2014

I V.Subbiah, S/o. Vallivel, aged about 50 years, employing as District Forest Officer, Chennai Division, Chennai do solemnly affirm and sincerely state as follows.

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No. of Corrnrs: Nil


FOREST RANGE OFFICER
TAMBARAM RANGE
TAMBARAM


DISTRICT FOREST OFFICER
CHENNAI FOREST DIVISION
CHENNAI-600 006.

93.

1. It is respectfully submitted that I am the District Forest Officer, Chennai and in-charge of Pallikaranai Marsh Land. I am well acquainted with the facts of the case based on records. It is submitted that within the Forest Department since the Pallikaranai Marsh Land area is coming under the jurisdiction of District Forest Officer, Chennai, I am filing this status report, not by the District Forest Officer, Kanchipuram who has been arrayed as 10th respondent in O.A.No.83 of 2014.

2. It is respectfully submitted that the Hon'ble Tribunal order Dated.30.07.2021 is mentioned, this Tribunal had come across another newspaper report published in The Times of India, Chennai Edition dated.21.06.2021 under the caption "Road laid to dump waste in city marsh: Activists worried about increasing garbage mound: find dog carcasses" and thereafter, directed the Forest Department who is in-charge of the Pallikaranai marshland, Greater Chennai Corporation and also the Tamil Nadu Pollution Control Board to submit an independent report regarding the allegations made in the newspaper report referred to above, but no independent reports or status reports has so far been filed. The above said authorities are directed to submit the respective independent reports to this Tribunal on or before 24.08.2021 by e-filing.

3. It is respectfully submitted that, an area over 694.88.50 Ha in Pallikaranai, Shollinganallur and Perumbakkam survey villages was handed over to the Forest department as detailed below and this 694.88.50 Ha area has been maintained as Pallikaranai Marsh Land by the Forest Department.

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No. of Corrn: Nil


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Sl. No	G.O.Nos & Date	Survey Village Name and Nos.	Area	Land Received from
1	G.O.Ms.No. 52 E & F (FR-14) department dated 09.04.2007	Pallikaranai S. No. 657/3E 657/3C,3D, 3F to 3K 657/3A3 453/2C 432/1 429/2 433/1A to 1 H 433/2A to 2 F 444/2 434/3 430 and 431	317.00.0	Revenue Department
2	G.O.Ms.No.127 Municipal Administration & water supply (MC-I) department dated 24.12.2012	Pallikaranai S. No. 657/1B3, 657/3A2	170.40.5	Chennai Corporation
3	G.O.Ms.No.147 Revenue (LD - IV) department dated 12.5.2014	Sholinganallur S. No. 602/7 & 8	55.19.0	Revenue Department
		Perumpakkam S. No. 534/4	20.74.0	
			75.93.0	
4	Kancheepuram District Gazette No.6 dated 01.07.2013	Pallikaranai S.No. 658/1A 657/1A 657/4A and 657/4C	131.55.0	Revenue Department
		Total Area	694.88.5 Ha.	

4. It is respectfully submitted that, the newly formed road as mentioned in "The Times of India" Chennai Edition dated.21.06.2021 newspaper belongs to the Greater Chennai Corporation. This road is being laid in the Pallikaranai village Survey No.651/1B1 which belongs to the Greater Chennai Corporation and it is being utilized as Perungudi Dump yard.

5. It is respectfully submitted that, this road is laid by the Superintending Engineer, General Construction Circle – II, TANTRANSO, Alandur, Chennai -16 to erect 2 numbers of 400 KV towers (Ottiyambakkam to Guindy OH line). The Superintendent Engineer, Solid Waste Management Dept, Greater Chennai Corporation in his letter No. SWM/C.No.A7/0846/2019 Dt.03.10.2019 has accorded necessary permission to TANTRANSO to erect 2 numbers of 400 KV towers in Perungudi Dump yard.

6. It is respectfully submitted that the newly formed road as mentioned in "The Times of India" Chennai Edition dated.21.06.2021 newspaper does not belongs to Forest Department and this department is no where connected with this issue as this road has been laid in Greater Chennai Corporation land.

7. It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the submissions and pass such order or orders as this Hon'ble Tribunal may deem fit and proper in the interest of Justice.

Solemnly affirmed at Chennai on
this 17th day of August 2021 and
signed his name in my presence


DISTRICT FOREST OFFICER
CHENNAI FOREST DIVISION
CHENNAI-600 006.

BEFORE ME


FOREST RANGE OFFICER
TAMBARAM RANGE (20)
TAMBARAM